

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 110/TT/2012

Subject : Petition for determination of transmission tariff for (a) LILO of both circuits of Udumalpet-Madakathara (North Trichur) 400 kV D/C line at Chulliar (Palakkad) 400 kV S/S (new) and 1x63 MVAR Bus Reactor alongwith associated bays, and (b) 2x315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S alongwith associated bays and 220 kV downstream system under System Strengthening-XI in Southern Regional Grid

Date of hearing : 13.8.2013

Coram : Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner : Power Grid Corporation of India Ltd. (PGCIL)

Respondent : Karnataka Power Transmission Corp. Ltd. & 14 others

Parties present : Ms. Sangeeta Edwards, PGCIL
Shri S.S. Raju, PGCIL
Shri M.M. Mondal, PGCIL
Shri Prashant Sharma, PGCIL
Shri D. Nikhandia, PGCIL

The present petition has been filed for determination of transmission tariff for (a) LILO of both circuits of Udumalpet-Madakathara (North Trichur) 400 kV D/C line at Chulliar (Palakkad) 400 kV S/S (new) and 1x63 MVAR Bus Reactor alongwith associated bays, and (b) 2x315 MVA 400/220 kV ICTs at Chulliar (Palakkad) S/S alongwith associated bays and 220 kV downstream system under System Strengthening-XI.

2. The representative of the petitioner submitted as under:-

(a) Investment approval for the transmission scheme was accorded by Board of Directors of PGCIL on 16.3.2009 and the project was to be

completed within 28 months from the date of investment approval, i.e., by 1.8.2011. As against that, the assets covered under the project were progressively commissioned in the period between March 2012 and September 2012;

(b) The delay of seven to thirteen months in the commissioning of assets is due to severe ROW problems, and problems in acquisition of land. Detailed justification for delay will be submitted by the petitioner shortly. The delay may be condoned as it is not attributable to the petitioner;

(c) There is no cost over-run.

3. None appeared for the respondents.

4. The Commission directed the petitioner to submit detailed justification for delay, on affidavit, by 30.8.2013, with advance copy to all the respondents, who may file replies by 13.9.2013. The petitioner may file rejoinder(s), if any, within one week thereafter.

5. Subject to the above, the order in the petition was reserved.

By the order of the Commission,

Sd/-
(T. Rout)
Chief (Law)